Unstarred Questions

## **Polavaram Irrigation Project**

1996. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) what is the status of Polavaram Irrigation Project;

(b) the area of land and the number of villages which would be submerged in water in Odisha and Chhattisgarh; and

(c) whether adequate funds have been provided for construction of protective embankment?

THE MINISTER OF WATER RESOURCES (SHRI GHULAM NABI AZAD): (a) and (b) As per the information furnished by the Government of Andhra Pradesh, the works of Polavaram dam project of Andhra Pradesh were commenced in October 2004 and are programmed to be completed by June, 2018. Without protective embankments, in Odisha, there will be submergence of 4 villages and 648.05 hectare of land, whereas in Chhatisgarh, there will be submergence of 8 villages and 795.59 hectare of land.

(c) As per the information furnished by the Government of Andhra Pradesh, provision for adequate funds for construction of protective embankments has been made in the Project Estimates and the Government of Andhra Pradesh is ready to deposit the entire amount with respective States for this purpose. The Government of Andhra Pradesh has agreed to provide protective embankments at a cost of Rs.621.64 crore.

## Setting up Inter-State River Water Dispute Tribunal

1997. DR. JANARDHAN WAGHMARE:

SHRI N. K. SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of various inter-State water disputes which are yet to be settled and the tribunal set up for the purpose under Inter-State River Water Disputes Act, 1956, tribunal-wise;

(b) whether Government has proposed changes in the said Act to resolve water sharing disputes between basin States;

(c) if so, the details thereof; and

(d) whether all stakeholders including the States have been consulted in the matter and if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI GHULAM NABI AZAD): (a) The following water disputes referred to the Tribunals under Inter State River Water Disputes (ISRWD) Act, 1956 are yet to be settled.